

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 05th day of May, 2003.

Original Application No. 500 of 2001.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Sudhir Kumar Gupta S/o Sri Rama Kant Gupta
R/o RB-III, 930-A, Railway Colony,
Mission Road, Jhansi.

.....Applicant

Counsel for the applicant :- Sri Vinay Khare (absent)

V E R S U S

1. Union of India through the Secretary, M/o Railways,
Government of India, Rail Bhawan, New Delhi.
2. Chief Electrical Engineer/Revising Authority,
General Manager Office, Central Railway, C.S.T., Mumbai
3. Additional Divisional Railway Manager (Ist),
Central Railway, Jhansi.
4. Senior Divisional Electrical Engineer (T.R.S.),
Central Railway, Jhansi.

.....Respondents

Counsel for the respondents :- Sri D.C. Saxena

O R D E R

By this O.A under section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the order of punishment dated 07.04.1999 (Annexure A-1) by which he was awarded punishment of stoppage of three increments without cumulative effect.

2. The charge against the applicant was that the applicant was sleeping during the duty hours. At the relevant time he was serving as J.E Ist, Releasing Section, T.R.S, Jhansi. The memo of charge was served on 26.08.1998 with allegation

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that he was found sleeping on duty on 08/09.09.1998 at 2 A.M and the applicant did not arrange proper repairs to A.C Loco Nos. 23934. The representation of the applicant was considered but it was not allowed. The appellate authority and revisionary authority examined the matter and found the charge proved.

3. In the facts and circumstances above, I do not find any illegality in the order and no interference is required by this Tribunal. The O.A has no merit and is accordingly dismissed.

4. There will be no order as to costs.


Vice-Chairman.

/Anand/